

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 630/2016  
(Arising out of impugned final judgment and order dated 23/10/2015  
in CRLWP No. 2253/2014 passed by the High Court Of Bombay)

SHOBHIT RAJAN

Petitioner(s)

VERSUS

NAZIR MUSSA AND ORS

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned  
judgment and interim relief and office report)

Date : 01/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Vaibhav Krishnan, Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. B.R. Maurya, Adv.  
Mr. Vivek Jain, Adv.  
Mr. Raghav Dwivedi, Adv.  
for Mr. E. C. Agrawala,AOR

For Respondent(s) Mr. Gopal Subramaniam, Sr. Adv.  
Mr. C.A. Sundaram, Sr. Adv.  
Mr. Aman Vachher, Adv.  
Mr. Sajid Mohamed, Adv.  
Mr. Ashutosh Dubey, Adv.  
Mr. Dhiraj, Adv.  
Mr. Harsh Sharma, Adv.  
Mr. Abhishek Chauhan, Adv.  
Mr. Sagar Mehra, Adv.  
for Mr. P. N. Puri,AOR

UPON hearing the counsel the Court made the following  
O R D E R

Even on the second call, arguing counsel for the  
petitioner is not available, and a further pass over has been  
sought.

List for hearing on 05.02.2016.

(Renuka Sadana)  
Court Master

(Parveen Kr. Chawla)  
AR-cum-PS